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11/05/26

1293

**HIGH COURT OF DELHI AT NEW DELHI**

357  
12-5-26

No. 41 /EI-I/Estt.I/ DHC  
Date: 08.05.2026.

**NOTIFICATION**

**SUBJECT: ARRANGEMENT OF MENTIONING AND HEARING OF URGENT MATTERS DURING SUMMER VACATION - 2026**

1. It is hereby notified that Hon'ble the Chief Justice is pleased to nominate the following Hon'ble Judges for hearing urgent matters, if any, during ensuing Summer Vacation 2026:-

Sl. No.	NAME OF THE HON'BLE JUDGES	PERIOD	
		FROM	TO
1.	Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Amit Sharma	30.05.2026	06.06.2026
2.	Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Madhu Jain	07.06.2026	14.06.2026
3.	Hon'ble Mr. Justice Tejas Karia Hon'ble Ms. Justice Madhu Jain	15.06.2026	22.06.2026
4.	Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Vinod Kumar	23.06.2026	30.06.2026

2. Hon'ble the Chief Justice is further pleased to pass the following orders for being followed during the course of summer vacation:-

- i. The Hon'ble Judges will sit in Division Benches and also singly to hear urgent Civil and Criminal matters and such other matters as may be placed before them as per the schedule of dates given above.
  - ii. Ordinarily the Hon'ble Judges will sit in Court on Mondays, Wednesdays and Fridays and such other days as they may think fit at 10.30 A.M. The sitting may continue for the next succeeding day if matters fixed for any day are not finished on that day.
  - iii. If one of the Hon'ble Judges is not available on any day for any unforeseen reason, the other Hon'ble Judge may sit alone subject to the condition that the Hon'ble Judge shall not dismiss the Division Bench matters.
3. The office of the Court will remain open daily from 10.00 A.M. to 5.00 P.M. except on Second Saturday, Sundays and other holidays, if any.
4. A motion matter normally entertainable by bench of two Judges may only be admitted in the discretion of the Judge sitting singly but will not be dismissed (vide proviso to Rule 3 Chapter 3-B, High Court Rules and Orders Volume V).
5. Limitation will not run during the vacation period for purposes of institution of Civil and Criminal cases.
6. All complaints, appeals, petitions or other matters as may require to be immediately or promptly dealt with, can be filed with the Joint Registrar/Deputy Registrar on duty between 10.00 A.M. and 12 Noon on all days except Second Saturday, Sundays and other holidays, if any.
7. Suits, Appeals, Applications or other proceedings, which are to be filed on the re-opening day, may also be instituted/preferred or made in regular course between 10.00 A.M. and 4.00 P.M. from Tuesday, the 23<sup>rd</sup> June, 2026 to Tuesday, the 30<sup>th</sup> June, 2026 as per convenience of the parties though for the purpose of limitation the Court re-opens only on 01.07.2026.

OIC Judl. Branch  
✓  
PD & SJ (HQ)/THC  
11/05/26

BY ORDER

Sd/-  
(Arun Bhardwaj)  
Registrar General

Copy forwarded for information & necessary action to :-

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi.
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi.
5. The Secretary, Bar Council of India, New Delhi.
6. The Secretary, Bar Council of Delhi, New Delhi.
7. The Secretary, Supreme Court of India Bar Association, New Delhi.
8. The Secretary, Delhi High Court Bar Association, New Delhi.
9. All Principal District & Sessions Judges, Delhi.
10. The Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, Deen Dayal Upadhyay Marg, New Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.
12. The Secretary, Delhi Bar Association, Tis Hazari, Delhi.
13. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi.
14. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi.
15. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi.
16. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi.
17. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
18. Registrar-cum-Secretary to Hon'ble the Chief Justice.
19. All Registrars/Officers on Special Duty/ Coordinator (DIAC).
20. All Joint Registrars/Deputy Registrars/ Director (IT)/ Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library).
21. Joint Registrar (Registrar General Secretariat).
22. Private Secretaries to all Hon'ble Judges.
23. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
24. P.A. to Registrar (IT) with the request to arrange to upload the Notification on the intranet and website of this Court.
25. Copy to be displayed on the Notice Board.
26. Guard file.

*Bhawana Pant*

(Bhawana Pant)  
Joint Registrar (Estt.-I)

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI**

No. 31505-705 /S.V/Gaz/2026

Dated 26 MAY 2026

Sub:- Arrangement of mentioning and hearing of urgent matters during Summer Vacation-2026.

Copy forwarded for information to the following:-

1. All the Judicial Officers of DHJS & DJS (Central), Tis Hazari Courts, Delhi.
2. The AO(J)/Branch In-Charge, all branches of Central District, Tis Hazari Courts, Delhi.
3. The Director, Directorate of Prosecution, Govt of NCT of Delhi.
4. The Public Prosecutor, Delhi.
5. The PS/Reader to Ld. Principal District & Sessions Judge (HQs), Delhi.
6. The President /Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
7. The In-Charge, Lock up, Tis Hazari Courts, Delhi.
8. The Website Committee (Hindi/English) Tis Hazari Courts, Delhi.
9. The R&I Branch (Central) for uploading on Layers.

*Rajesh Kumar Goel*  
26/5/26

(RAJESH KUMAR GOEL)

District Judge (Commercial Court-02)  
Officer In-Charge Judicial Branch, Central  
For Principal District & Sessions Judge (HQs)  
Delhi